

24.08.2020

Present: Sh. T.P. Negi, Ld. Sr. PP for CBI

Proceedings against accused B.M.Seth (A-13) and V.P.Sharma (A-16)
already stand abated vide orders dated 31.05.2018 and 20.08.2018
respectively

Sh. Abhishek Prasad, Ld. Counsel for accused Kirshan Kumar A-2,
Yogi Raj A-3 and Mohit Saxena A-12

Sh. R.S. Ahuja, Ld. Counsel for accused R.K.Srivastava A-1, Ashwani
Sharma A-7, Naveen Kaushik A-8, Sandeep Sahni A-10, Ashutosh
Pant A-11 and Sunita Malhotra A-15

None for other accused persons.

This case has been taken up through video conferencing via Cisco
Webex app.

Matter is pending for prosecution evidence. However, in terms of
administrative orders of Hon'ble High Court, presently evidence is not being
recorded due to Covid pandemic.

Put up for same purpose on 11.09.2020.

(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
24.08.2020